

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No. 64/2015
in
OA 3775/2012
MA 228/2015**

this the 15th day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N.Shrivastava, Member (A)**

Smt. Savitri Bohet
Widow and LR of Late Shri R.D.Bohet
Retired Deputy Superintendent
Grade I(Tihar Jail)
Aged about 55 years
R/o Plot No.19, Gali No.2
Opp. Radha Swami Satsang
Narela
Delhi - 110 040

(By Advocate: Shri S.C.Luthra)

VERSUS

1. Shri D.M.Spolia
Chief Secretary
Govt. of NCT of Delhi
Delhi Sachivalaya
I.P.Estate,
New Delhi – 110 002

2. Shri Alok Verma
Director General of Prisons
Prisons Headquarters
Tihar, Janakpuri
New Delhi

(By Advocate: Shri Vijay Pandita)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. The present Contempt Petition is filed complaining on non implementation of the order of this Tribunal passed on 03.10.2013 in OA No.3775/2012

3. On the directions of this Tribunal, the respondents have filed an additional affidavit by enclosing the detailed calculation sheet of the fixation of pay and pension of the applicant. The learned counsel for the applicant submits that the applicant satisfied with the fixation of pay and pension. However, he submits that the respondents have not issued PPO and not paid the arrears of the pension till date.

4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal by the respondents, the CP is closed. Notices are discharged. However, the respondents may take all necessary steps for issuance of PPO and payment of arrears within four weeks from the date of receipt of a copy of this order. No costs.

Order by **DASTI**.

(K.N.SHRIVASTAVA)
Member (A)

(V. AJAY KUMAR)
Member (J)

/uma/